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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Original Application No. 1916/1993

Smt Girja Devi Applicant

Vs

Union of India and others ... Respondents

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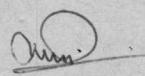
HON'BLE MR MAHARAJDIN, MEMBER(J)

This is a case of compassionate appointment.

The applicant is the widow of deceased Jagdish who was working as Extra-Departmental Branch Post Master (hereinafter referred as ED BPM), Aupara, Tehsil Moth, district Jhansi, who died in harness on 24-06-93. Deceased employee was running the post office in the accommodation owned by him. All the property moveable and im-moveable ~~has been~~ ^a was being inherited by the applicant after the death of her husband. The post office at Aupara is still housed in the property owned by the applicant. She moved application for compassionate appointment and also submitted representation dated 07-09-93 (Annexure A-II) to this effect which is still pending for disposal.

The learned counsel for the applicant has requested that the direction be issued to the respondents to dispose of the representation within specified time.

The application is disposed of at admission stage with the direction to the respondents to dispose of the representation of the applicant dated 07-09-93 (Annexure A-I) within a period of three months from the date of communication of this order.


MEMBER-J

DATED: Allahabad, January 19, 1994.
(VKS PS).
